

Central Administrative Tribunal, Principal Bench

Contempt Petition No. 471 of 2002 in
Original Application No. 1172 of 2000

New Delhi, this the 19th day of December, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member(A)

(22)

S. D. Mohla, Ex-UDC
R/o K-41, Bal Udayan Road,
Uttam Nagar, New Delhi

.... Applicant

(By Advocate: Ms. Chetna Rao, proxy for Shri M.K. Bhardwaj)

Versus

Govt. of NCT and Ors., through -

1. Ms. Shailja Chandra,
Chief Secretary,
Govt. of N.C.T.,
5, Sham Nath Marg,
Delhi.
2. M.K. Mishra,
Secretary,
Public Grievances Commission,
M Block, IInd Floor, Vikash Bhawan
New Delhi.
3. B.V. Selvaraj,
Secretary (Services),
NCT Delhi,
5, Sham Nath Marg,
Delhi
4. V.K. Kund Pal
Office In-Charge (GA)
Office of the Secretary (Revenue),
Tiz Hazari
5. Rajinder Kumar,
Director of Education,
N.C.T., New Delhi, Old Secretariat,
Delhi

.... Respondents

(By Advocate: Shri George Paracken, for respondents 1&2)
Shri Mohit Madan, proxy for Mrs. Avnish
Ahlawat, for respondents 3-5)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

It is not in dispute that in compliance of the directions of this Tribunal dated 31.1.2002, the necessary orders have been passed. The revised pension has

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accordingly been calculated.

(23)

2. In these circumstances, the rule is discharged.


(S. A. T. Rizvi)
Member(A)


(V. S. Aggarwal)
Chairman

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